

S.L. No. 26

BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONE BENCH), KOLKATA,
FINANCE CENTRE, KOLKATA, WEST BENGAL
ORIGINAL JURISDICTION

O.A No. 112 of 2020/EZ

In the matter of :

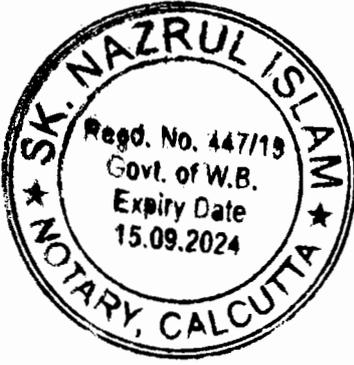
Dhanishwar Debnath

.....Applicant

-Versus-

Union of India & Ors

.....Respondents



**Affidavit-in-Reply on behalf of the applicant in terms of the
solemn order dated 28.07.2021 passed by the Hon'ble Tribunal
in the aforesaid matter**

Advocate-on-record:

Mr.PrasenjitDebnath

Advocate

High Court, Calcutta

Office: 6, Old Post Office Street

Temple Chamber, Basement

Room No. 17 C & D

Kolkata-700001

M: 8436669273/8016826801

Enrollment No. F/536/2013

[E-mail-advprasenjitdebnath@gmail.com](mailto:advprasenjitdebnath@gmail.com)

23 SEP 2021

BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONE BENCH), KOLKATA,
FINANCE CENTRE, KOLKATA, WEST BENGAL
ORIGINAL JURISDICTION

O.A No. 112 of 2020/EZ

In the matter of:

Dhanishwar Debnath

.....Applicant

-Versus-

Union of India & Ors

.....Respondents

Index

S. Nos	Particulars	Annexure	Page Nos
1.	Reply		82-121
2.	Verification		13
3.	Copy of the 6 (six) proposal forms being FORM-A	R/1	14-78
4.	Copies of the documentary evidence enclosed with each proposal in Column No. K	R/2	76-99

23 SEP 2021



BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONE BENCH), KOLKATA,
FINANCE CENTRE, KOLKATA, WEST BENGAL
ORIGINAL JURISDICTION

O.A No. 112 of 2020/EZ

In the matter of :

Dhanishwar Debnath

.....Applicant

-Versus-

Union of India & Ors

.....Respondents

**Affidavit-in-reply on behalf of the applicant in terms of the
solemn order dated 28.07.2021 passed by the Hon'ble Tribunal
in the aforesaid matter.**

I, Dhanishwar Debnath, son of Rashbihari Debnath, aged about 28 years, by faith Hindu, by Occupation student, residing at village Santipur, Post Office & Police Station- Kanchanpur, District North Tripura, Pin-799270, State Tripura, do hereby solemnly affirm and say as follows:

1. That I am the applicant herein, and as such, I am also well acquainted with the facts and circumstances of the instant case. I am also competent to make and affirm this affidavit-in-Reply.

23 SEP 2021

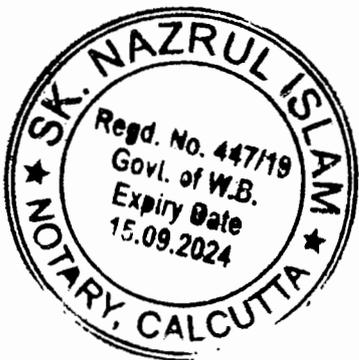


2. That I state that a counter affidavit on behalf of the Respondent No. 4 (Forest Department, Tripura) and Respondent No.8 (PCCF & HOFF, Tripura) was received by the Advocate-on-record through mail on July 12, 2021. I have gone through the said counter affidavit and understood the purports and contents thereof and I have been advised to deal with only those statement and/or allegation which are important for the adjudication of the instant case. Statement and/or allegations which are not expressly dealt with herein are deemed to be denied and disputed. Further, I deny and dispute all the statement and/or allegation made in the said Reply Affidavit save and except what appears therefrom as matters of record and specifically been admitted by myself herein.
3. That the aforesaid matter came up for hearing on 28.07.2021 and pursuant to the direction of the Hon'ble Tribunal the applicant files the instant affidavit-in-Reply.
4. Before dealing with the paragraph wise reply, certain facts are required to be stated for the better adjudication of the instant case.
- i. An Quadripartite Agreement dated 16.01.2020 was executed among the Government of India, Government of Tripura, Government of Mizoram and Bru Representative Organization to give rehabilitation of the Bru Migrants at Kanchanpur Sub-Dvision under the District North Tripura. The said project of rehabilitation is purely a policy decision of the Government of Tripura which does not confer any benefit to the public at large nor construed be a public project.



23 SEP 2021

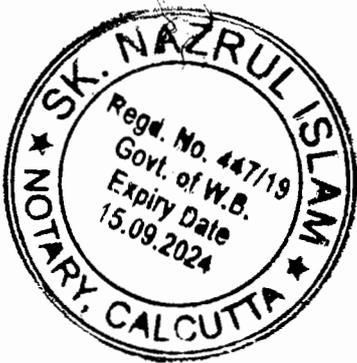
- ii. Towards implementation of the said Quadripartite Agreement dated 16.01.2020, six (6) land diversion proposals under Provision of Forest (Conservation) Act, 1980, covering 120 Hectare of Land, were processed by the 'User Agency' i.e Sub-Divisional Magistrate, Kanchanpur.
- iii. Be it mentioned here that the single user agency made six (6) different proposals for seeking prior approval of Central Government under the section 2 of the Forest (Conservation) Act, 1980 for diversion of forest area under the same sub-division Kanchanpur. Copy of the 6 (six) proposal forms being FORM-A are annexed herewith and are marked as Annexure "R/1" collectively.
- iv. That Rule 6 of the Forest Conservation (Rules), 2003 and amendment thereto lays down the procedures for submission of Proposal seeking approval of the Central Government under section 2 of the Act, 1980. As per sub rule 3(e) of Rule 6, the District Collector after receiving the proposal shall complete the process of recognition and vesting rights in accordance with the provisions of the Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 for the entire forest land indicated in the proposal which includes consent of each Gram Sabha having Jurisdiction over the whole or a part of the forest land indicated in the proposal. In the instant case, no document had furnished by the User Agency to show



23 SEP 2021

that the consent of each Gram Sabha was obtained in accordance with law. Moreover, it is found from the column no. K of Form-A (Part-I) of each proposal that although documentary evidence enclosed with the proposal Form-A (Part-I) but written consent of each Gram Sabha was not part of such documentary evidence. Copies of the documentary evidence enclosed with each proposal in Colum No. K is annexed herewith and is marked as Annexure 'R/2' collectively.

- v. The SDM, Kanchanpur submitted justification for selecting the 6 (six) places under the same sub-division which was annexed as Annexure 'R/1' to the Reply Affidavit filed by the Respondent No.4 & 8, is almost same for all the Six (6) places selected by the User Agency i.e. SDM, Kanchanpur. According to the Justification, as the BRU population are deeply connected tribal ethnic group and like to live in deep connection with natural and forest owing to their traditional culture and living practice, therefore, particular forest land identified for settlement of BRU migrants which shall be worthy for their living. It is stated that although BRU migrants being tribal are deeply connected to nature for their ethnicity but here all the BRU migrants who are proposed to resettled are the one who have been living at refugee camp situated at different places with other local habitants since 1997 i.e. for the last 24 years almost. Since the BRU migrants who are to be resettled, are not forest dwellers, therefore the justification given by the User Agency is not tenable in eye of law.



23 SEP 2021

- vi. That the BRU migrants are not entitled to forest rights as enshrined under the section 3 of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. Therefore, they are not entitled to resettle at forest land.
- vii. The Ministry of Environment, forests and Climate Change of the Government of India being the Respondent No.1 herein in suppression of all guidelines issued in the past had issued a handbook of Guidelines for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980 on March 28, 2019 being F.No.5-2/2017-FC with effect from March 8, 2019. In Part-B under the Chapter-I (Court Orders and General Clarifications) clause 1.16 puts restriction on Diversion of forest land for rehabilitation. It is mentioned therein that diversion of forest land for rehabilitation of people is normally not allowed. However, such diversion may be considered as a special case belonging to Scheduled Tribes, Scheduled Castes and other people who may have to be shifted from the core zone of national park, sanctuary or reserve. Here, in the instant case, the BRU migrants are residing with other local habitants in civil society since 1997. Therefore, decision for resettling BRU Migrants by diverting forest land shall not come under domain of 'Special Case' as mention in the clause 1.16. Moreover, the BRU migrants are not residing at the core zone of a national park, Sanctuary or reserve. I crave leave to produce the copy of the Handbook of the Forest



23 SEP 2021

(Conservation) Act, 1980 and Rules thereunder at the time of hearing if necessary.

- viii. That the User Agency while making application for seeking approval under section 2 of the Act, 1980 did not comply the Part-III, Part-IV and Part-V of the Form-A as mandate by the Guidelines for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980 issued on March 28, 2019 being F.No.5-2/2017-FC with effect from March 8, 2019 by the Ministry of Environment, forests and Climate Change of the Government of India.



That the single user agency had made 6(six) different proposals for diversion of forest land aggregating 120 Hectare in the same sub-division just to evade the clearance under the Environment (Protection) Act, 1986. Because, as per the EIA Notification, 2006 and amendment thereto Township and Area Development Project covering an area of 50 Hectare shall require an Environment Impact Assessment Report.

5. With regard to the statement made in paragraph no. 1 and 2 of the said Reply Affidavit, i don't make any comment as the same are matters of record.
6. With regard to the statement made in paragraph no.3 of the said Reply Affidavit, I deny and dispute the same save and except what appears therefrom as matters of record and specifically been admitted by me herein. I further state implementation of the quadripartite Agreement dated

16.01.2020 is purely a policy decision of the Government of Tripura which does not confer any benefit to the public at large nor construed be a public project. So, such rehabilitation by diverting forest land will eventually affects the public at large by destroying the environment. Moreover, the single user agency had made 6(six) different proposals for diversion of forest land aggregating 120 Hectare in the same sub-division just to evade the clearance under the Environment (Protection) Act, 1986. Because, as per the EIA Notification, 2006 and amendment thereto Township and Area Development Project covering an area of 50 Hectare shall require an Environment Impact Assessment Report. I further reiterate the statement made in paragraph 4 (i to ix) of the instant affidavit-in-Reply.

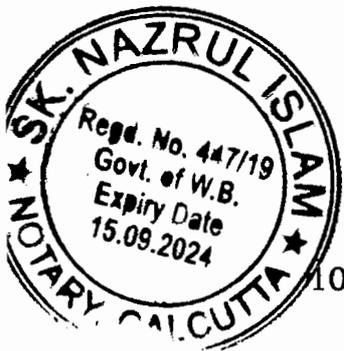
7. It is submitted that the Government of Tripura and Government of Mizoram decide to assign forest land to the said BRU Communities, it shall do so only after obtaining final approval of the Central Government. Till date, no final approval was received from the Central Government for the resettlement of the BRU Communities.

8. It is submitted that Mizoram has the highest 93 per cent forest cover, many north eastern states have experienced decline in green cover. The country faces numerous challenges in implementing its policies to protect and grow forests.

9. With regard to the statement made in paragraph no.4 of the said Reply Affidavit, I deny and dispute the same save and



except what appears therefrom as matters of record and specifically been admitted by me herein. I further state that The SDM, Kanchanpur submitted justification for selecting the 6 (six) places under the same sub-division which was annexed as Annexure 'R/1' to the Reply Affidavit filed by the Respondent No.4 & 8, is almost same for all the Six (6) places selected by the User Agency i.e. SDM, Kanchanpur. According to the Justification, as the BRU population are deeply connected tribal ethnic group and like to live in deep connection with natural and forest owing to their traditional culture and living practice, therefore, particular forest land identified for settlement of BRU migrants which shall be worthy for their living. It is stated that although BRU migrants being tribal are deeply connected to nature for their ethnicity but here all the BRU migrants who are proposed to resettled are the one who have been living at refugee camp situated at different places with other local habitants since 1997 i.e. for the last 24 years almost. Since the BRU migrants who are to be resettled, are not forest dwellers, therefore the justification given by the User Agency is not tenable in eye of law. I further reiterate the statement made in paragraph 4 (i to ix) of the instant affidavit-in-Reply.



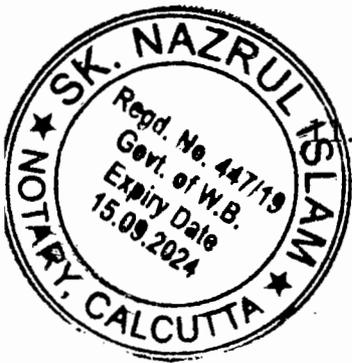
10. With regard to the statement made in paragraph nos.5 and 6 of the said Reply Affidavit, I deny and dispute the same save and except what appears therefrom as matters of record and specifically been admitted by me herein. I further state that Regional Empowered Committee (REC) has no authority to recommend and/or grant In-Principal/Stage-I approval under the Forest (Conservation) Act, 1980 as a special case. The User Agency with recommendation of the concerned State

Government had sought for approval of diversion of forest land of altogether 120 Hectare which falls under the clause (l) of Sub Rule 3 of Rule 6 of the Forest (Conservation) Rules, 2003 which in terms of the clause (b) of the Sub-rule 4 shall be referred to the Government of India of Ministry of Environment, Forests and Climate Change. Then in furtherance to the sub-rule 4 of the Rule 7 of the Forest (Conservation) Rules, 2003, the Central Government shall grant in-principal approval subject to fulfillment of stipulated conditions. It is further stated that the single user agency had made 6(six) different proposals for diversion of forest land aggregating 120 Hectare in the same sub-division just to evade the clearance under the Environment (Protection) Act, 1986. Because, as per the EIA Notification, 2006 and amendment thereto Township and Area Development Project covering an area of 50 Hectare shall require an Environment Impact Assessment Report.

With regard to the statement made in paragraph nos.7,8 and 9, of the Reply Affidavit, I deny and dispute the same save and except what appears therefrom as matters of record.

12. With regard to the statement made in paragraph no.10 of the said Reply Affidavit, I don't make any comment as the same is matters of record and is not relevant for the instant case herein.

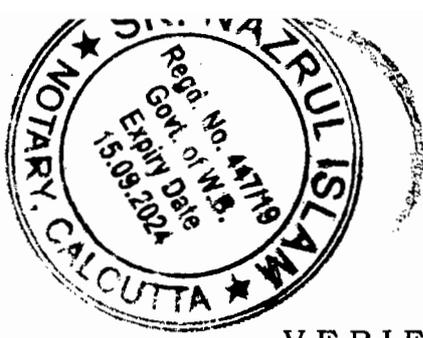
13. I submit that the In-principle/Stage-I approval was obtained without following the procedures laid down in the Forest (Conservation) Rules, 2003 and amendment thereto.



Therefore, the approvals are bad in law and the same should be set aside by this Hon'ble Tribunal.

14. I further submit that I reserve right to give further reply to the opposition made by the others respondents in the instant case.

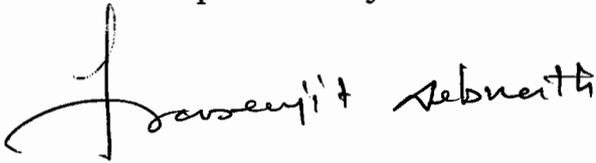




-VERIFICATION-

I, Dhanishwar Debnath, son of Rashbihari Debnath, aged about 28 years, by faith Hindu, by Occupation student, residing at village Santipur, Post Office & Police Station- Kanchanpur, District North Tripura, Pin-799270, State Tripura, do hereby verify that the statements made in paragraphs 1,2,3,4,5,6,9,10,11 and 12 hereinabove are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office:



Advocate



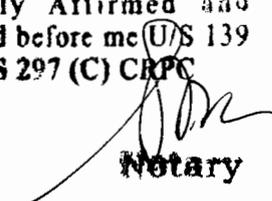
Secretary
JAI HIND CLUB
Santipur
Kanchanpur, Tripura (N)
Reg.No.2099 of 1992

Deponent

Date: 22.09.2021

Place: Kolkata

Solely Affirmed and
Declared before me (U/S 139
CPC, U/S 297 (C) CrPC


Notary

SK, Nazrul Islam
Notary, Govt. of W.B.
Regd. No. 447/19
City Civil Court, Calcutta

123 SEP 2021

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details

A-1. Project Details

(i). **Proposal No. :** FP/TR/REHAB/50713/2020

(ii). **Name of Project for which Forest Land is required :** Proposal for diversion of 25.00 ha of forest land for resettlement of Bru Migrants at Bhandarima of Mouja CCRF in favour of SDM, Kanchanpur under North Tripura District

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Resettlement of Bru Migrants at Bhandarima

(iv). **State :** Tripura

(v). **Category of the Proposal :** Rehabilitation

(vi). **Shape of forest land proposed to be diverted :** Non Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 2500

(viii). **Area of forest land proposed for diversion(in ha.):** 25

(ix). **Non-forest land required for this project(in ha.):** 0

(x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

(i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR

(ii). **Address1 :** Kanchanpur, North Tripura

(iii). **Address2 :** NIL

(iv). **State :** Tripura

(v). **District :** District North

(vi). Pin : 799270

(vii). Landmark : NIL

(viii). Email address : sdmkcp-tr@nic.in

(ix). Landline Telephone No. : 0-

(x). Fax No. : 0-

(xi). Mobile No. : 9092892447

(xii). Website (if any) : NIL

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: SUBDIVISIONAL MAGISTRATE

(ii). Middle Name: NIL

(iii). Last Name: KANCHANPUR

(iv). Gender: Female

(v). Designation: SUB DIVISIONAL MAGISTRATE

(vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura

(vii). Address 2: NIL

(viii). State: Tripura

(ix). District: District North

(x). Tehsil: Dasda

(xi). Pin: 799270

(xii). Landmark: NIL

(xiii). Email Address: sdmkcp-tr@nic.in

(xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	25	0
Total		25	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	25	0
Total		25	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Bhandarima	25	0
Total		25	0

B-2.4 Component wise breakup

- 17 -

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Bhandarima	25	0
Total		25	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest			
(i). Area of forest land proposed to be diverted(in ha.) : 25			
(ii). Nature of the Project: Non Linear			
(a). No. of patches : One			
Patch wise details			
Patch No.	Area of Patch(in ha.)	Kml File of Patches To view KML file on google the same may be downloaded and then open if in google earth install in your computer.	
1.	25	 View File	
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 200

(iii). Temporary Employment(Number of person-days): 2500

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wilddelife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentry evidence in support of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : Yes

(iii) . Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		UNDERTAKING
2		SITE SELECTION

3		RATIONALE OF FOREST LAND
4		PURPOSE-WISE BREAKUP
5		PROJECT UNDERTAKING
6		PAYMENT OF NPV
7		PAYMENT OF COST
8		Mouja map
9		JUSTIFICATION OF REJECTION
10		Bio diversity
11		Bare minimum
12		JUSTIFICATION FOR PROSPECTING-BHANDARIMA
13		Cost benefit analysis Bhandarima
14		Proposed layout_Bhandarima
15		Chief Secretary Letter
16		Mouja map with alternative site_Bhandarima
17		Khatian_Bhandarima
18		Agreement copy
19		Resolution

□

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-017/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 25

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	25	Reserved Forest
Total		25	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	25
Total		25

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	25	0.55	Eco 1
Total.	25		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Gmelin Arborea	Gamai	0	2	9	8	6	10
2	Albzzia Spp.	Harish	0	6	11	12	9	15
3	Syzigium Cumini	Jam	0	0	4	5	4	5
4	Bombax Ceiba	Shimul	0	0	7	8	5	3

5	Albizia Procera	Karai	0	0	14	19	14	20
6	Pterospermum Acerifolia	Kanak	0	0	5	6	3	1
7	Others	Ordinary	0	3	61	51	30	44
Total			0	11	111	109	71	98
Sub Total (No of Trees.)			400					

5. Working plan prescription for the forest land proposed for diversion :

Part of Soil and water conservation working circle, where the River Catchment area of Deo River needs to be conserved. Also the area forms a part of Protection and Improvement Working Circle, where the major crops are Bamboo, Thatch, Arjun Flower etc, which needs to be scientifically managed.

6. Brief note on vulnerability of the forest area to erosion : Part of the area vulnerable to soil erosion.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). **Details of wildlife present in and around the forest land proposed for diversion :** Some birds and reptiles were observed during the visit.
- (ii). **Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. :** No
- (iii). **Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ):** No
- (iv). **Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion :** No
- (v). **Whether any rare/endangered/unique species of flora and fauna found in the area :** No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). **Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area :** No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). **Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project :** Yes

11. Details of violation(s), if any, committed

- (i). **Whether any work in violation of the Act or guidelines issued under the Act has been carried out :** No

12. Whether work in violation is still in progress(Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). **Patch wise details for Degraded Area (To be earmarked by DFO)**
- (i).

Total Financial Outlay for C.A(lacs): 172.16

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	2	8.46	Indurail	Panisagar	Kh No. 2/5, CS plot:445, 481	 View file
2	1	45	Ujjan Machmara and Chandipur	Kanchanpur	Kh No. 2/24, CS plot:1413	 View file

(ii).

Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total

Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: (v). Copy of NOC from Competent Authority : 

Additional information Details

S. No.	Documents	Remarks
1		
2		
3		
4		

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	23/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		17/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with(Part II,III & Part IV))

16.

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of Bru Refugees has been long awaited, their rehabilitation is necessary.		
	Tripura North	CF	Recommended	Resettlement of Bru Refugees has been long awaited, their rehabilitation is necessary.		Yes
		Nodal Officer	Recommended	Resettlement of Bru Refugees has been long awaited, their rehabilitation is necessary.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 094/2020-SHI	25/01/2021	

18. Payment made by User Agency

Proposal No.	Application No.	Total Amount (Rs.)	Transaction Date	Transaction ID	Bank Name	Mode of Payment	Uploaded Demand Letter
FP/TR/REHAB/50713/2020	REHAB507132020045	40691151	20 Jul 2021	PUNBH21201597401	Union Bank Of India	NEFT/RTGS (Challan)	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter

8/4/2021

View Form A Part II

FP/TR/REHAB/50713/2020		Approved In-Principle	No Data
------------------------	--	-----------------------	---------

□

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for Diversion of fresh forest area

PART - I
(To be filled up by User Agency)

A. General Details**A-1. Project Details**

- (i). **Proposal No. :** FP/TR/REHAB/50628/2020
- (ii). **Name of Project for which Forest Land is required :** Re settlement of Bru Migrant in Bikramjoy Para
- (iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Re settlement of Bru Migrants in Bikramjoy Para
- (iv). **State :** Tripura
- (v). **Category of the Proposal :** Rehabilitation
- (vi). **Shape of forest land proposed to be diverted :** Non Linear
- (vii). **Estimated cost of the Project(Rupees in lacs) :** 1000
- (viii). **Area of forest land proposed for diversion(in ha.):** 10
- (ix). **Non-forest land required for this project(in ha.):** 0
- (x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

- (i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR
- (ii). **Address1 :** Kanchanpur, North Tripura
- (iii). **Address2 :** NIL
- (iv). **State :** Tripura
- (v). **District :** District North

- (vi). Pin : 799270
- (vii). Landmark : NIL
- (viii). Email address : sdmkcp-tr@nic.in
- (ix). Landline Telephone No. : 0-
- (x). Fax No. : 0-
- (xi). Mobile No. : 9092892447
- (xii). Website (if any) : NIL
- (xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

- (i). First Name: SUBDIVISIONAL MAGISTRATE
- (ii). Middle Name: NIL
- (iii). Last Name: KANCHANPUR
- (iv). Gender: Female
- (v). Designation: SUB DIVISIONAL MAGISTRATE
- (vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura
- (vii). Address 2: NIL
- (viii). State: Tripura
- (ix). District: District North
- (x). Tehsil: Dasda
- (xi). Pin: 799270
- (xii). Landmark: NIL
- (xiii). Email Address: sdmkcp-tr@nic.in
- (xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: **B. Details of land required for the Project**

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	10	0
Total		10	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	10	0
Total		10	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Bikramjoy Para	10	0
Total		10	0

B-2.4 Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Bikramjoy Para	10	0
Total		10	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest			
(i). Area of forest land proposed to be diverted(in ha.) : 10			
(ii). Nature of the Project: Non Linear			
(a). No. of patches : One			
Patch wise details			
Patch No.	Area of Patch(in ha.)	Kml File of PatchesTo view KML file on google the same may be downloaded and then open if in google earth install in your computer.	
1.	10	 View File	
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 50

(iii). Temporary Employment(Number of person-days): 2000

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wilddelife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : Yes

K. Status of settlement of rights under the Forest Rights Act,2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentry evidence in support of settlement of rights under the Forest Rights Act,2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : No

(iii) . Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		Letter of CS
2		Agreement copy

3		Bare Minimum
4		Biodiversity impact assessment
5		Certificate for payment of NPV
6		Certificate of project undertaken by the proponent agency
7		Certificate of site selection
8		Alternative 1
9		Alternative 2
10		Cost of compensatory Afforestation
11		District level committee meeting
12		Hand sketch map
13		Initiation of 10 hectre diversion_DM
14		Ijustification_Bikramjoypara
15		NOC from Village committee
16		Submission of land proposal to DM_SDM Letter
17		Sub-Division level Forest Right Committee
18		Rejection of alternative location
19		Purpose wise breakup of land for settlement
20		Pament of cost of compensatory afforestation
21		Report
22		Mouja sheet plan of Bikramjoy para New
23		Layout
24		Geo reference in mouja sheet

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-019/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 10

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	10	Reserved Forest
Total		10	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	10
Total		10

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	10	0.65	Eco 1
Total.	10		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Tectona Grandis	Teak	0	0	7	3	4	0
2	Syzigium Cumini	Jam	0	6	16	9	9	10
3	Cassia Fistula	Sonal	0	6	18	4	5	2
4	Albizia Procera	Karai	0	2	9	23	0	4
5	Others	Ordinary	0	11	57	47	23	9

Total	0	25	107	86	41	25
Sub Total (No of Trees.)	284					

5. Working plan prescription for the forest land proposed for diversion :

Part of the Firewood Plantation working circle, to establish firewood and fodder plantation to meet up the local demands for better protection.

6. Brief note on vulnerability of the forest area to erosion : Part of area maybe vulnerable

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : No significant wildlife, but there are good number of birds such as Jungle Crow, Common myna etc which were observed during the visit.
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone (ESZ) of the Protected Area notified under Wildlife (Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any, committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progress (Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). Patch wise details for Degraded Area (To be earmarked by DFO)

- (i). Total Financial Outlay for C.A.(lacs): 66.85

Patch Wise Details						
S.no	Patch No.	Area (ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	1	20	Paschim Tilthai	Panisagar	Kh No.2/2 CS Plot No.50	

[View file](#)

(ii).

Copy of CA scheme details:

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total

Station:

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.:

(v). Copy of NOC from Competent Authority :

Additional information Details

S. No.	Documents	Remarks
1		CA Scheme plantation with estimate
2		Site Suitability Certificate as already uploaded for the CA forest land
3		GPS indication of the CA location
4		Non encumbrance Certificate towards the CA forest land
5		Topo Map of the CA Forest land.
6		Geo reference Map of the Degraded CA forest land

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	28/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site Inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		16/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with (Part II, III & Part IV))

16.

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		
	Tripura North	CF	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		Yes
		Nodal Officer	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 091/2020-SHI	25/01/2021	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/TR/REHAB/50628/2020		Approved In-Principle	No Data

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for
Diversion of fresh forest area

PART - I
(To be filled up by User Agency)

A. General Details**A-1. Project Details**

- (i). **Proposal No. :** FP/TR/REHAB/50666/2020
- (ii). **Name of Project for which Forest Land is required :** Proposal for diversion of 25.00 ha of forest land for resettlement of Bru Migrant of Mouja- CCRF in favour of SDM , Kanchanpur under North Tripura District
- (iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Resettlement of Bru Migrant at CCRF (Anandabazar)
- (iv). **State :** Tripura
- (v). **Category of the Proposal :** Rehabilitation
- (vi). **Shape of forest land proposed to be diverted :** Non Linear
- (vii). **Estimated cost of the Project(Rupees in lacs) :** 2500
- (viii). **Area of forest land proposed for diversion(in ha.):** 25
- (ix). **Non-forest land required for this project(in ha.):** 0
- (x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

- (i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR
- (ii). **Address1 :** Kanchanpur, North Tripura
- (iii). **Address2 :** NIL
- (iv). **State :** Tripura
- (v). **District :** District North

(vi). Pin : 799270

(vii). Landmark : NIL

(viii). Email address : sdmkcp-tr@nic.in

(ix). Landline Telephone No. : 0-

(x). Fax No. : 0-

(xi). Mobile No. : 9092892447

(xii). Website (if any) : NIL

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: SUBDIVISIONAL MAGISTRATE

(ii). Middle Name: NIL

(iii). Last Name: KANCHANPUR

(iv). Gender: Female

(v). Designation: SUB DIVISIONAL MAGISTRATE

(vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura

(vii). Address 2: NIL

(viii). State: Tripura

(ix). District: District North

(x). Tehsil: Dasda

(xi). Pin: 799270

(xii). Landmark: NIL

(xiii). Email Address: sdmkcp-tr@nic.in

(xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	25	0
Total		25	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	25	0
Total		25	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	C.C.R.F.(Anandabazar)	25	0
Total		25	0

B-2.4 Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	C.C.R.F.(Anandabazar)	25	0
Total		25	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest			
(i). Area of forest land proposed to be diverted(in ha.) : 25			
(ii). Nature of the Project: Non Linear			
(a). No. of patches : One			
Patch wise details			
Patch No.	Area of Patch(in ha.)	Kml File of PatchesTo view KML file on google the same may be downloaded and then open if in google earth install in your computer.	
1.	25	 View File	
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 100

(iii). Temporary Employment(Number of person-days): 2000

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wildlife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : Yes

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentry evidence in support of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : Not Applicable

(iii) . Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		Letter of CS
2		Bare minimum area

-40-

3		Bio diversity impact assessment
4		Break up of land
5		Certificate of site selection
6		Compensatory afforestation
7		District Level committee meeting
8		Khatian or land record
9		NOC
10		Payment of NPV
11		Project undertaken by proponent agency
12		Rationale of Forest land diversion
13		Rejection of alternative site
14		Undertaking
15		Anandabazar layout pdf
16		Agreement copy
17		Sub-Division Forest Right Committee

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-018/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 25

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	25	Reserved Forest
Total		25	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	25
Total		25

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	25	0.65	Eco 1
Total.	25		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Gmelin Arborea	Gamai	0	0	47	42	18	7
2	Albizzia Spp.	Harish	0	0	16	18	16	10
3	Tectona Grandis	Teak	0	9	148	72	20	2
4	Albizia Procera	karai	0	0	24	34	25	42
5	Bombax Ceiba	Shimul	0	0	4	2	2	3

6	Others	Ordinary	0	2	52	74	41	53
Total			0	11	291	242	122	117
Sub Total (No of Trees.)			783					

5. Working plan prescription for the forest land proposed for diversion :

Part of the Fire wood working Circle and Teak coppice management system. The prescriptions are to have firewood plantation in certain areas and also to manage the area using Teak coppicing system.

6. Brief note on vulnerability of the forest area to erosion : Part of the Land vulnerable to soil erosion

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : Some flora and Fauna are present and it was observed during the visit, especially some birds.
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone (ESZ) of the Protected Area notified under Wildlife (Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any, committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progress (Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). Patch wise details for Degraded Area (To be earmarked by DFO)

- (i). Total Financial Outlay for C.A(lacs): 196.83

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch

1	1	70	Damcherra RF	Damchhara	kh no. 2/22, 2/112, 2/113 CS plot No:484, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024	 View file
---	---	----	-----------------	-----------	---	---

(ii).

Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total

Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: (v). Copy of NOC from Competent Authority : **Additional information Details**

S. No.	Documents	Remarks
1		GPS location indication of the location
2		CA scheme Estimate
3		Site Suitability of the degraded forest land for CA plantation, with action plan along with reasons
4		Non Encumbrance Certificate
5		Topo sheet map of the location
6		Geo Reference Map

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	23/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site Inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		17/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with(Part II,III & Part IV))

16.

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		
	Tripura North	CF	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		Yes
		Nodal Officer	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 087/2020-SHI	25/01/2021	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/TR/REHAB/50666/2020		Approved In-Principle	No Data

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for Diversion of fresh forest area

PART - I
(To be filled up by User Agency)

A. General Details**A-1. Project Details**

(i). **Proposal No. :** FP/TR/REHAB/50707/2020

(ii). **Name of Project for which Forest Land is required :** Proposal for diversion of 10 ha of forest land for resettlement of Bru Migrant in Nandiram para under Ujanmachmara Mouja of Kanchanpur Sub-Division, North Tripura District

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Resettlement of Bru Migrants ai Nandiram para

(iv). **State :** Tripura

(v). **Category of the Proposal :** Rehabilitation

(vi). **Shape of forest land proposed to be diverted :** Non Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 1500

(viii). **Area of forest land proposed for diversion(in ha.):** 10

(ix). **Non-forest land required for this project(in ha.):** 0

(x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

(i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR

(ii). **Address1 :** Kanchanpur, North Tripura

(iii). **Address2 :** NIL

(iv). **State :** Tripura

(v). **District :** District North

-16-

- (vi). Pin : 799270
- (vii). Landmark : NIL
- (viii). Email address : sdmkcp-tr@nic.in
- (ix). Landline Telephone No. : 0-
- (x). Fax No. : 0-
- (xi). Mobile No. : 9092892447
- (xii). Website (if any) : NIL
- (xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

- (i). First Name: SUBDIVISIONAL MAGISTRATE
- (ii). Middle Name: NIL
- (iii). Last Name: KANCHANPUR
- (iv). Gender: Female
- (v). Designation: SUB DIVISIONAL MAGISTRATE
- (vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura
- (vii). Address 2: NIL
- (viii). State: Tripura
- (ix). District: District North
- (x). Tehsil: Dasda
- (xi). Pin: 799270
- (xii). Landmark: NIL
- (xiii). Email Address: sdmkcp-tr@nic.in

(xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: **B. Details of land required for the Project**

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	10	0
Total		10	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	10	0
Total		10	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Nandiram para	10	0
Total		10	0

B-2.4 Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Nandiram para	10	0
Total		10	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest		
(i). Area of forest land proposed to be diverted(in ha.) : 10		
(ii). Nature of the Project: Non Linear		
(a). No. of patches : One		
Patch wise details		
Patch No.	Area of Patch(in ha.)	Kml File of PatchesTo view KML file on google the same may be downloaded and then open if in google earth install in your computer.
1.	10	 View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 		
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 		

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 50

(iii). Temporary Employment(Number of person-days): 2000

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: No Data

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wildlife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentary evidence in support of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted?: No

(iii) . Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		Non availability_CS Letter
2		Agreement copy

3		Bare Minimum
4		Bio Diversity impact assessment
5		Compensatory afforestation
6		Forest Right Committee
7		Justification for rejection of alternative site
8		justification_nandirampara
9		Land diversion propopsal
10		NOC
11		NPV payment
12		Project undertaken by proponent agency
13		Purpose wise break up of land
14		Rationale of Forest Land diversion
15		Site selection
16		Undertaking
17		Layout of Nandiram para
18		Khatian copy
19		Layout with alternative site

□

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-016/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 10

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	10	Reserved Forest
Total		10	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	10
Total		10

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	10	0.5	Eco 1
Total.	10		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Syzigium Cumini	Jam	0	0	7	15	23	20
2	Tectona Grandis	Teak	0	0	0	9	1	0
3	Albizia Procera	Karai	0	0	0	2	0	5
4	Others	Ordinary	0	0	19	16	40	19
5	Gmelin Arborea	Gamair	0	0	0	9	18	6

Total	0	0	26	51	82	50
Sub Total (No of Trees.)	209					

5. Working plan prescription for the forest land proposed for diversion :

Part of the Firewood Plantation working circle, to establish firewood and fodder plantation to meet up the local demands for better protection.

6. Brief note on vulnerability of the forest area to erosion : Part of the area may be vulnerable to soil erosion.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

(i). **Details of wildlife present in and around the forest land proposed for diversion :** No significant wildlife, but there are good number of birds such as Jungle Crow, Common myna etc which were observed during the visit.

(ii). **Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. :** No

(iii). **Whether the forest land proposed for diversion is located within eco-sensitive zone (ESZ) of the Protected Area notified under Wildlife(Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ):** No

(iv). **Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion :** No

(v). **Whether any rare/endangered/unique species of flora and fauna found in the area :** No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

(i). **Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area :** No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

(i). **Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project :** Yes

11. Details of violation(s), if any ,committed

(i). **Whether any work in violation of the Act or guidelines issued under the Act has been carried out :** No

12. Whether work in violation is still in progres(Yes/No) : Nil

13. Details of compensatory afforestation scheme

(i).

Patch wise details for Degraded Area (To be earmarked by DFO)

(i).

Total Financial Outlay for C.A(lacs): 66.85

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	1	20	Paschim Tilthai	Panisagar	Kh No.2/2 CS Plot No.50	



View file

(ii).

Copy of CA scheme details:

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total

Station:

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.:

(v). Copy of NOC from Competent Authority:

Additional information Details

S. No.	Documents	Remarks
1		CA plantation scheme estimate along with the details
2		Geo Reference Map of the CA forest land
3		Topo Map of the CA forest land
4		Site Suitability certificate for the selected CA forest land
5		Non Encumbrance Certificate towards the selected CA forest land
6		GPS location indicating the CA forest land.

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on (date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	28/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		16/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with (Part II, III & Part IV))

16.

-57-

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		
	Tripura North	CF	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		Yes
		Nodal Officer	Recommended	Resettlement of Bru refugees is long pending and their rehabilitation is necessary.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 090/2020-SHI	25/01/2021	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/TR/REHAB/50707/2020		Approved In-Principle	No Data

- 55 -

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for
Diversion of fresh forest area

PART - I
(To be filled up by User Agency)

A. General Details

A-1. Project Details

(i). **Proposal No. :** FP/TR/REHAB/50745/2020

(ii). **Name of Project for which Forest Land is required :** Proposal for diversion of 25.00 ha of forest land for resettlement of Bru Migrants at Mouja- Gachirampara under Tehsil- Anandabazar, Subdivision- Kanchanpur, Dist.- North Tripura in favour of SDM, Kan

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Resettlement of Bru Migrants at Gachirampara

(iv). **State :** Tripura

(v). **Category of the Proposal :** Rehabilitation

(vi). **Shape of forest land proposed to be diverted :** Non Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 2000

(viii). **Area of forest land proposed for diversion(in ha.):** 25

(ix). **Non-forest land required for this project(in ha.):** 0

(x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

(i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR

(ii). **Address1 :** Kanchanpur, North Tripura

(iii). **Address2 :** NIL

(iv). **State :** Tripura

(v). **District :** District North

(vi). Pin : 799270

(vii). Landmark : NIL

(viii). Email address : sdmkcp-tr@nic.in

(ix). Landline Telephone No. : 0-

(x). Fax No. : 0-

(xi). Mobile No. : 9092892447

(xii). Website (if any) : NIL

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: SUBDIVISIONAL MAGISTRATE

(ii). Middle Name: NIL

(iii). Last Name: KANCHANPUR

(iv). Gender: Female

(v). Designation: SUB DIVISIONAL MAGISTRATE

(vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura

(vii). Address 2: NIL

(viii). State: Tripura

(ix). District: District North

(x). Tehsil: Dasda

(xi). Pin: 799270

(xii). Landmark: NIL

(xiii). Email Address: sdmkcp-tr@nic.in

(xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	25	0
Total		25	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	25	0
Total		25	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Gachiram para	25	0
Total		25	0

B-2.4 Component wise breakup

-58-

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Gachiram para	25	0
Total		25	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest			
(i). Area of forest land proposed to be diverted(in ha.) : 25			
(ii). Nature of the Project: Non Linear			
(a). No. of patches : One			
Patch wise details			
Patch No.	Area of Patch(in ha.)	Kml File of Patches To view KML file on google the same may be downloaded and then open if in google earth install in your computer.	
1.	25		View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 200

(iii). Temporary Employment(Number of person-days): 2000

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wildlife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentary evidence in support of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : No

(iii) . Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		Agreement copy
2		Bare Minimum

3		Biodiversity
4		Certificate on project undertaken
5		Layout with alternative
6		Layout_Gachiram
7		NPV
8		Purpose _ Wise Breakup of land
9		Rationale of forest diversion
10		Resolution
11		Chief Secretary Letter
12		Site selection
13		FRA
14		Sub-divisional level Forest Right Committee
15		Certificate on project undertaken
16		Justification for Rejection
17		Payment of cost of compensatory Afforestation
18		Purpose _ Wise Breakup of land
19		Undertaking
20		Geo Map
21		TOPO MAP
22		Khatian

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-020/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 25

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	25	Unclassed Forests
Total		25	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	25
Total		25

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(In ha.)	Density	Eco-Class
1	25	0.2	Eco 1
Total.	25		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Artocarpus Heterophyllus	Kathal	0	0	1	4	2	0
2	Gmelin Arborea	Gamai	0	0	1	0	0	0
3	Mangifera Indica	Aamm	0	0	3	3	1	1
4	Tamarindus Indica	Thethul	0	0	0	1	1	0

- 62 -

Total	0	0	5	8	4	1
Sub Total (No of Trees.)	18					

5. Working plan prescription for the forest land proposed for diversion :

Part of Fire wood plantation working circle and is also part of Soil and water conservation and management working circle. Various firewood based species are to be planted in the area and protection of the forests are to be carried out accordingly.

6. Brief note on vulnerability of the forest area to erosion : Part of the area vulnerable to soil erosion.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : Some birds such as common myna, jungle crow etc were observed as mentioned in site inspection report.
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act,1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). Patch wise details for Degraded Area (To be earmarked by DFO)

- (i). Total Financial Outlay for C.A(lacs): 167.12

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch

1	1	25	Juri RF	Damchhara	Kh No. 3/7,3/6, CS plot number: 431,423	 View file
2	2	25	Balidhum	Panisagar	Kh No. 2/3, CS plot No. 651	 View file

(ii).

Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or Total Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: (v). Copy of NOC from Competent Authority: **Additional information Details**

S. No.	Documents	Remarks
1		Topo sheet map of two patches of degraded Forest Land for CA plantation
2		CA Scheme Estimate
3		Non encumbrance certificate for the CA locations
4		Site Suitability certificate for the selected CA land
5		GPS indication of the CA locations
6		Geo Reference Map of two patches of degraded CA forest land

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	28/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		19/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with (Part II, III & Part IV))

16.

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		
	Tripura North	CF	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		Yes
		Nodal Officer	Recommended	Resettlement of the Bru Refugees has been long awaited and their rehabilitation is necessary.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 093/2020-SHI	25/01/2021	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/TR/REHAB/50745/2020		Approved In-Principle	No Data

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details

A-1. Project Details

(i). **Proposal No. :** FP/TR/REHAB/50604/2020

(ii). **Name of Project for which Forest Land is required :** Proposal for diversion of 25.00 ha of forest land for resettlement of Bru Migrant of Mouja-Manu-Chailengta RF in favour of SDM, Kanchanpur under North Tripura District

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** Re-settlement of Bru-migrants in Manu-Chailengta

(iv). **State :** Tripura

(v). **Category of the Proposal :** Rehabilitation

(vi). **Shape of forest land proposed to be diverted :** Non Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 2000

(viii). **Area of forest land proposed for diversion(in ha.):** 25

(ix). **Non-forest land required for this project(in ha.):** 0

(x). **Total period for which the forest land is proposed to be diverted(in years):** NIL

A-2. Details of User Agency

(i). **Name :** SUB-DIVISIONAL MAGISTRATE, KANCHANPUR

(ii). **Address1 :** Kanchanpur, North Tripura

(iii). **Address2 :** NIL

(iv). **State :** Tripura

(v). **District :** District North

FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for
Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details

A-1. Project Details

(i). **Proposal No.** : FP/TR/REHAB/50604/2020

(ii). **Name of Project for which Forest Land is required** : Proposal for diversion of 25.00 ha of forest land for resettlement of Bru Migrant of Mouja-Manu-Chailengta RF in favour of SDM, Kanchanpur under North Tripura District

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : Re-settlement of Bru-migrants in Manu-Chailengta

(iv). **State** : Tripura

(v). **Category of the Proposal** : Rehabilitation

(vi). **Shape of forest land proposed to be diverted** : Non Linear

(vii). **Estimated cost of the Project(Rupees in lacs)** : 2000

(viii). **Area of forest land proposed for diversion(In ha.)**: 25

(ix). **Non-forest land required for this project(In ha.)**: 0

(x). **Total period for which the forest land is proposed to be diverted(in years)**: NIL

A-2. Details of User Agency

(i). **Name** : SUB-DIVISIONAL MAGISTRATE, KANCHANPUR

(ii). **Address1** : Kanchanpur, North Tripura

(iii). **Address2** : NIL

(iv). **State** : Tripura

(v). **District** : District North

(vi). Pin : 799270

(vii). Landmark : NIL

(viii). Email address : sdmkcp-tr@nic.in

(ix). Landline Telephone No. : 0-

(x). Fax No. : 0-

(xi). Mobile No. : 9092892447

(xii). Website (if any) : NIL

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: SUBDIVISIONAL MAGISTRATE

(ii). Middle Name: NIL

(iii). Last Name: KANCHANPUR

(iv). Gender: Female

(v). Designation: SUB DIVISIONAL MAGISTRATE

(vi). Address 1: Office of the Sub divisional Magistrate, Kanchanpur, North Tripura

(vii). Address 2: NIL

(viii). State: Tripura

(ix). District: District North

(x). Tehsil: Dasda

(xi). Pin: 799270

(xii). Landmark: NIL

(xiii). Email Address: sdmkcp-tr@nic.in

(xiv). Landline Telephone No.: 3824-265211

(xv). Fax No.: NIL

(xvi). Mobile No.: 9092892447

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North District Forest	25	0
Total		25	0

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	North Tripura	25	0
Total		25	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Manu-Chailengta	25	0
Total		25	0

B-2.4 Component wise breakup

-69-

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Bru resettlement	25	0
Total		25	0

C. Maps of forest land proposed to be diverted

Division 1. : North District Forest		
(i). Area of forest land proposed to be diverted(in ha.) : 25		
(ii). Nature of the Project: Non Linear		
(a). No. of patches : One		
Patch wise details		
Patch No.	Area of Patch(in ha.)	Kml File of PatchesTo view KML file on google the same may be downloaded and then open if in google earth install in your computer.
1.	25	 View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 		
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 		

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 50

(iii). Temporary Employment(Number of person-days): 2000

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wildlife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : Yes

(a). Copy of documentry evidence in support of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted: 

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: No

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted?: Not Applicable

(iii). Reason for not providing Non-Forest Land: Certificate from Chief Secretary regarding non-availability of suitable non-forest/ revenue forest land

Additional information Details

Documents		
S.No	Documents	Remarks
1		NAC from CS, Tripura
2		Bare minimum

3		Certificate on BIO DIVERSITY
4		Certificate of Project undertaking by the Proponent Agency in the past.
5		KHATIAN COPPY
6		LAY OUT with Alternative-converted
7		LAY OUT-converted
8		NPV Certificate
9		PATMENT OF COST OF COMPENSATORY AFFORESTATION
10		Land Statement
11		SITE SELECTION
12		Undertaking

□

PART-II

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : TR-015/2020

1. Location of the project/Scheme : Tripura

(i)

State / Union Territory : Tripura

(ii)

District : North Tripura

(iii)

Forest Division : North District Forest

(iv)

Area of forest land proposed for diversion (in ha.) : 25

(v)

Category of the Proposal: Rehabilitation

2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	North District Forest	25	Reserved Forest
Total		25	

Division 1. : North District Forest

3. District wise area to be diverted in the division

S. No.	District	Area(ha.)
1	North Tripura	25
Total		25

4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	25	0.55	Eco 1
Total.	25		

(ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Gmelin Arborea	Gamai	0	0	21	16	15	10
2	Bombax Ceiba	Shimul	0	0	3	2	2	3
3	Albizia Procera	Koroi	0	0	16	12	9	11
4	Pterospermum Acerifolia	Kanak	0	0	24	15	8	4

-73-

Total	0	0	64	45	34	28
Sub Total (No of Trees.)	171					

5. Working plan prescription for the forest land proposed for diversion :

Firewood plantation and other plantation and its management.

6. Brief note on vulnerability of the forest area to erosion : part of the land vulnerable to erosion

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : Some birds were observed, details of which are given in site inspection report
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL

13. Details of compensatory afforestation scheme

- (i). Patch wise details for Degraded Area (To be earmarked by DFO)

- (i). Total Financial Outlay for C.A(lacs): 196.82

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	1	70	Damcherra	Damchhara	CS Plot Number: 478,483, 484,493, Kh	 View file

RF

No.2/21, 2/22

(ii).

Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C. A. prepared by using DGPS or Total

Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: (V). Copy of NOC from Competent Authority : **Additional information Details**

S. No.	Documents	Remarks
1		Topo Sheet Map
2		Non Encumbrance certificate
3		CA Scheme Estimate
4		GPS location of the Site
5		Site Suitability of the degraded Forest land with the action plan along with reasons
6		Geo Reference Map

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C. A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	North Tripura	142219	96027	87.019	20	269.5	28/03/2019	269.5	15

15.

Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
North District Forest	Tripura North	DFO	Yes	One		16/10/2020
	Tripura North	CF	No		No Data	
		Nodal Officer	No		No Data	

(Specific recommendation of the DFO/CCF/Nodal Officer with (Part II, III & Part IV))

16.

Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason

-75-

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
North District Forest	Tripura North	DFO	Recommended	Resettlement of Bru Refugees who have been log waited for their rehabilitation.		
	Tripura North	CF	Recommended	Resettlement of Bru Refugees who have been log waited for their rehabilitation.		Yes
		Nodal Officer	Recommended	Resettlement of Bru Refugees who have been log waited for their rehabilitation.		

Specific recommendation of the State Government(Part V)

17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason (Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Tripura	State Secretary	Recommended	29/10/2020	Recommended	State Govt. Officer	No Data	

Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-TR C 089/2020-SHI	03/12/2020	

24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/TR/REHAB/50604/2020		Approved In-Principle	No Data

Records of decision of the meeting of District Level Committee of North Tripura District, Dharmanagar.

The Members of the District Level Committee, North Tripura District made resolution that the Committee does not have any objection for the diversion of Forest land measuring **10.00** Hectares, the schedule of which is attached, in mouja :- Ujanmachmara R.F, Kanchanpur, North Tripura District for Bru Re-settlement under Kanchanpur Sub-Division, North Tripura in the State of Tripura.

2. Further it is also certified that the rights of primitive Tribal's Groups and pre-Agricultural Communities, where applicable, have been specially safeguarded as per section-3-1(e) of the FRA.

3. It is also certified by the committee that total **10.00** Hectare identification and settlement of rights under FRA has been carried for entire forest land proposed for diversion and no forest right was issued on the above noted land.

Signature:-

H. G. W
30/09/2020

District Forest Officer
North Tripura District

L
30/9/2020

District Welfare Officer
North Tripura District

[Signature]
30/9/2020

District Magistrate & Collector
North Tripura District, Dharmanagar

Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

CERTIFICATE IN RESPECT OF NON-ENCUMBRANCE IN PERSPECTIVE OF R.o.F.R ACT, 2006
IN MOUJA-, UJANMACHMARA R.F

Certified that forest land measuring **10.00** Hectares, land Schedule of which are indicated in Annexure –“C” under Kanchanpur Sub-Division, North Tripura District proposed to be diverted for Bru Re-settlement location i.e (1) Nandiram Para under Kanchanpur Sub-Division, North Tripura District is free from any encumbrance and more so from the point of view R.o.F.R Act. 2006.

Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot No.	Area (in acres)	Area (in Hec)	Purpose
1	2	3	4	5	6	7
Nandiram Para	Ujanmachmara R.F	2/14	895/P	24.70	10.00	Settlement of Bru, Migrants
		Total :-		24.70	10.00	

No patta has been issued under the RoFR Act. 2006 of the following Schedule land.


 30/9/2020
 District Magistrate & Collector
 North Tripura District, Dharmanagar

(FORM-II)

(For Projects other than Liner Project)

Government of Tripura

Office of the District Magistrate & Collector

North Tripura District, Dharmanagar.

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt.) dated, 3rd August 2009 and vide F.No.11-73/2014-FC dated 13.05.2014 wherein the MoEF issued guidelines on submission of evidence for having initiated and completed the process of settlement of rights under the Forest Rights Act. 2006(FRA for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that **10.00** Hectares of forest land of Kanchanpur Sub-Division, North Tripura District, which are indicated in Annexure -"A" proposed to be diverted for Bru Re-settlement location i.e Nandiram Para, under Kanchanpur Sub-Division, North Tripura District, Dharmanagar in the state of Tripura.

It is further certified that,

(a) The complete process of identification and settlement of rights under the FRA has been carried out for the entire **10.00** Hectares of forest land proposed for diversion. A copy of records of all consultation and meetings of the forest rights Committee(s), Gram Sabha(s), Sub-Division level Committee(s), District level Committee are enclosed as annexure "A", "B", "C"

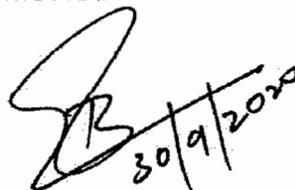
(b) The proposal for such diversion (with full details of the project and its implication, in vernacular/ local language have been placed before each concerned Gram Sabha of Forest dwellers who eligible under the FRA.

(c) The each of Gram Sabha has certified that all formalities/ process under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measure, if any, having understood the purpose and details of proposed diversion, A copy of certificate issued by the Gram Sabha of village is enclosed as annexure-"B".

(d) The discussion and decision on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabha present.

(e) The diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Gram Sabha have been given their consent to it.

(f) The rights of primitive Tribal Groups and pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.



District Magistrate & Collector
North Tripura District, Dharmanagar

*District Magistrate & Collector
North Tripura, Dharmanagar.*

Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

No.F.7 (2-30)/DM(N)/REV/2012/ 540 -42 (B)

Dated, 30/09/2020.

Certificate

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **10.00 hector** of forest land proposed to be diverted in forest of Ujanmachmara R.F Mouja under Ujanmachmara T.K. for Bru Re-settlement location i.e **Nandiram Para**(purpose for diversion of forest land) in the district falls within the jurisdiction of Kanchanpur Sub-Division under North Tripura District, village(s)Salkaham A.D.C village in Laljuri & Ujanmachmara Tehsil (Mouja- Ujanmachmara R.F). It is further certified that,

(a) the complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **10.00 hector** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as attachment I to attachment III.

(b) the proposal for such diversion (with full details of the project and its implications, Vernacular / local language) have been placed before each concerned Gram Sabha or forest dwellers, who are eligible under the FRA, 2006.

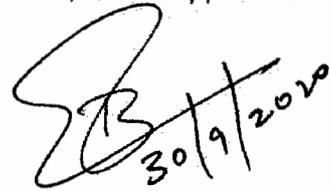
(c) each of the concerned Gram Sabha(s), has certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha(s) of Salkaham A.D.C village(s) is enclosed as attachment I.

(d) the discussion and decisions on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabhas present;

(e) the diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

Encl:- As stated above.



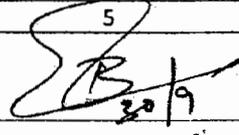
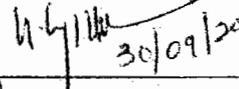
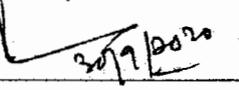
District Magistrate & Collector
North Tripura District, Dharmanagar

District Magistrate & Collector
North Tripura, Dharmanagar

ANNEXURE-C

**ATTENDANCE OF THE MEETING OF DISTRICT LEVEL FOREST RIGHT COMMITTEE
HELD ON 30th SEPTEMBER' 2020 AT 05.30 PM**

**IN THE CONFERENCE HALL OF THE DISTRICT MAGISTRATE & COLLECTOR,
NORTH TRIPURA, DHARMANAGAR.**

SL. NO.	NAME OF THE PARTICIPANT	DESIGNATION	CONTRACT NO.	SIGNATURE
1	2	3	4	5
1	Hagesh Kumar. B	DM & C		 30/9
2	M. VIGNESH	DFO, NORTH	8131852524	 30/09/2020
3	Hemanta DebBross.	Deo, North	9402339341	 30/9/2020
4				
5				
6				
7				
8				
9				
10				

Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

No.F.7 (2-30)/DM(N)/REV/2012/ 568 (B)

Dated, 06/09/2020.

Certificate

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) Second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **25.00 hector** of forest land proposed to be diverted in forest of Central Catchment R.F Mouja under Anandabazar T.K. for Bru Re-settlement location i.e **Bhandarima Pusparam Para** (purpose for diversion of forest land) in the district falls within the jurisdiction of Kanchanpur Sub-Division under North Tripura District, village(s) Bhandarima A.D.C village in Anandabazar Tehsil (Mouja- Central Catchment R.F). It is further certified that,

(a) the complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **25.00 hector** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as attachment I to attachment III.

(b) the proposal for such diversion (with full details of the project and its implications, Vernacular / local language) have been placed before each concerned Gram Sabha or forest dwellers, who are eligible under the FRA, 2006.

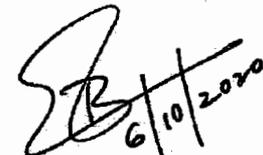
(c) each of the concerned Gram Sabha(s), has certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha(s) of Bhandarima A.D.C village(s) is enclosed as attachment I.

(d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabhas present;

(e) the diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

Encl:- As stated above.

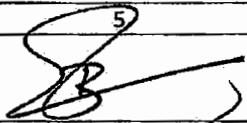
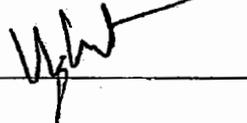
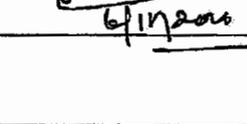


District Magistrate & Collector
North Tripura District, Dharmanagar

ANNEXURE-C

**ATTENDANCE OF THE MEETING OF DISTRICT LEVEL FOREST RIGHT COMMITTEE
HELD ON 6th OCTOBER' 2020 AT 05.30 PM**

**IN THE CONFERENCE HALL OF THE DISTRICT MAGISTRATE & COLLECTOR,
NORTH TRIPURA, DHARMANAGAR.**

SL. NO.	NAME OF THE PARTICIPANT	DESIGNATION	CONTRACT NO.	SIGNATURE
1	2	3	4	5
1	Nagesh Kumar. B	DMAC		
2	A. VIGNESH.	DFO		
3	A. Sumantra Deb Barma.	DFO, North	9402339241	 6/10/2020
4				
5				
6				
7				
8				
9				
10				

**Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar**

**CERTIFICATE IN RESPECT OF NON-ENCUMBRANCE IN PERSPECTIVE OF R.o.F.R ACT, 2006
IN MOUJA-, CENTRAL CATCHMENT R.F**

Certified that forest land measuring 25.00 Hectares, land Schedule of which are indicated in Annexure -"C" under Kanchanpur Sub-Division, North Tripura District proposed to be diverted for Bru Re-settlement location i.e (1) Bhandarima- pusparam Para under Kanchanpur Sub-Division, North Tripura District is free from any encumbrance and more so from the point of view R.o.F.R Act. 2006.

Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot No.	Area (In acres)	Area (in Hec)	Purpose
1	2	3	4	5	6	7
Bhandarima-pusparam Para	Central Catchment R.F	5/128	6751/P	61.78	25.00	Settleme nt of Bru, Migrants
		Total :-		61.78	25.00	

No patta has been issued under the RoFR Act. 2006 of the following Schedule land.


6/10
District Magistrate & Collector
North Tripura District, Dharmanagar

Annexure-"C"

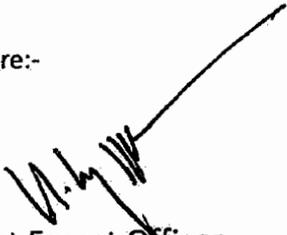
**Records of decision of the meeting of District Level Committee of
North Tripura District, Dharmanagar.**

The Members of the District Level Committee, North Tripura District made resolution that the Committee does not have any objection for the diversion of Forest land measuring **25.00** Hectares, the schedule of which is attached, in mouja :- Central Catchment R.F, Kanchanpur, North Tripura District for Bru Re-settlement under Kanchanpur Sub-Division, North Tripura in the State of Tripura.

2. Further it is also certified that the rights of primitive Tribal's Groups and pre-Agricultural Communities, where applicable, have been specially safeguarded as per section-3-1(e) of the FRA.

3. It is also certified by the committee that total **25.00** Hectare identification and settlement of rights under FRA has been carried for entire forest land proposed for diversion and no forest right was issued on the above noted land.

Signature:-



District Forest Officer
North Tripura District



District Welfare Officer
North Tripura District



6/10/2020

District Magistrate & Collector
North Tripura District, Dharmanagar

GOVERNMENT OF TRIPURA
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE
KANCHANPUR: NORTH TRIPURA
(REVENUE SECTION)

NO.F.5(3-1)/SKR/2020/ 2746

Dated, Kanchanpur the 18th, Sept, 2020

Minutes of meeting of Sub-Divisional Level Forest Rights Committee, Kanchanpur.

An Urgent meeting of Sub-Divisional Level Forest Rights Committee, was conveyed at the Chamber of Sub-Divisional Magistrate, Kanchanpur On 18/09/2020 at 4.00 P.M to assess the implications of land diversion proposals for the permanent resettlement of Bru Migrants from Mizoram in Kanchanpur Sub-Division from the perspective of Forest Rights Act. Sub-Divisional Magistrate Kanchanpur welcomed all the members and explained the land Particulars of all locations identified for resettlement of Bru IDPs . The Land Particulars of 6(Six) Locations identified in Kanchanpur Sub-Division are as follows:-

SL. No	Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot Nos.	Area (in acres)	Area (in hec)	Purpose
1	2	3	4	5	6	7	8
1	Bikram Joy Para	Ujanmachmara R.F	2/4	146/P	24.70	10.00	Settlement of BRU, Migrant
2	Nandirampara	Ujanmachmara R.F	2/14	895/p	24.70	10.00	
3	Manuchailengta	Manuchailengta R.F	2/5	252/p	61.78	25.00	
4	Anondabazar	Central Catchment R.F	5/200	4928/p	61.78	25.00	
5	Bhandarima-pusparam para	Central Catchment R.F	5/128	6751/p	61.78	25.00	
6	Gachirampara	Gachiram para	3/88	2535/p	0.86	25.00	
			3/88	2536/p	0.02		
			3/89	2537/p	0.14		
			3/89	2538/p	2.85		
			3/89	2534/p	2.00		
			3/89	2533/p	2.30		
			3/58	529/p	9.42		
			3/66	3129/p	0.40		
			3/61	3131/p	0.70		
			3/62	3132/p	0.50		
			3/66	3133/p	4.65		
			3/59	3113/p	4.60		
			3/60	3112/p	2.80		
			3/62	3247	3.10		
			3/57	3137/p	1.70		
			3/61	3248	2.16		
			3/63	3141/p	2.30		
			3/59	3249	1.80		
3/98	2516	2.85					
3/94	2515/p	2.80					
3/94	2514/p	2.10					
3/94	3164/p	3.40					
3/60	3134/p	4.75					
3/93	2513/p	0.80					
3/89	3165	2.78					
Total					61.78	25.00	

It was noted that as mentioned by the forest Rights Act, 2006 approvals have been obtained from all concerned Village Committees. The committee has carefully scrutinized the approvals from Village Committee and is of the unanimous opinion that none of the 6(six) above mentioned diversion proposals does not affect any of the rights bestowed upon the inhabitants of the area under Forest rights Act, 2006.

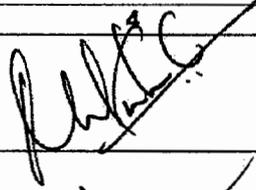
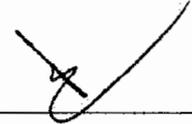
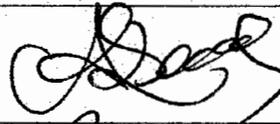
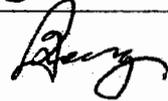
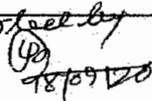
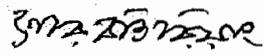
Meeting ended with thanks to all.

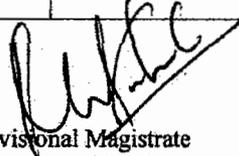
Enclosure:-

1. Attendance and signature of all members from Sub-Divisional Forest Rights Committee.
2. Approvals from Village Committee concerned.


 Sub-Divisional Magistrate
 Kanchanpur, North Tripura

SUB-DIVISIONAL LEVEL FOREST RIGHTS COMMITTEE, MEETING ATTENDANCE SHEETS

SL. No	Name of Sub-Divisional Level Forest Rights Committee, Kanchanpur	Designation	Signature	Contact No
1	2	3		5
1.	Sub-Divisional Magistrate, Kanchanpur	Chairman		
2.	Sub-Divisional Forest Officer, Kanchanpur	Member		
3.	Sub-Divisional Welfare Officer, Kanchanpur	Member-Secretary		
4.	Sri, Prem Kumar Reang, Hon`ble MLA, TLA	Member		
5.	Sri, Jirendra Reang, Chairman, BAC, Dasda RD Block	Member		
6.	Sri, Upendra Reang, Chairman Damcherra	Member	Approved by  18/09/20	
7.	Smt, Sarabati Reang, Forest Dweller, Kanchanpur.	Member		
8.	Sri, Jagendra Reang, Vice Chairman, Jampui Hill.	Member	Absent -	


Sub-Divisional Magistrate
Kanchanpur, North Tripura

Records of decision of the meeting of District Level Committee of
North Tripura District, Dharmanagar.

The Members of the District Level Committee, North Tripura District made resolution that the Committee does not have any objection for the diversion of Forest land measuring 25.00 Hectares, the schedule of which is attached, in mouja :- Central Catchment R.F, Kanchanpur, North Tripura District for Bru Re-settlement under Kanchanpur Sub-Division, North Tripura in the State of Tripura.

2. Further it is also certified that the rights of primitive Tribal's Groups and pre-Agricultural Communities, where applicable, have been specially safeguarded as per section-3-1(e) of the FRA.

3. It is also certified by the committee that total 25.00 Hectore identification and settlement of rights under FRA has been carried for entire forest land proposed for diversion and no forest right was issued on the above noted land.

Signature:-

N. M. W. 30/09/2020
District Forest Officer
North Tripura District

L. S. 30/9/2020
District Welfare Officer
North Tripura District

[Signature]
30/9/2020
District Magistrate & Collector
North Tripura District, Dharmanagar

**Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar**

**CERTIFICATE IN RESPECT OF NON-ENCUMBRANCE IN PERSPECTIVE OF R.o.F.R ACT, 2006
IN MOUJA-, CENTRAL CATCHMENT R.F**

Certified that forest land measuring **25.00** Hectares, land Schedule of which are indicated in Annexure -"C" under Kanchanpur Sub-Division, North Tripura District proposed to be diverted for Bru Re-settlement location i.e **(1) Anondabazar**, under Kanchanpur Sub-Division, North Tripura District is free from any encumbrance and more so from the point of view R.o.F.R Act. 2006.

Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot No.	Area (in acres)	Area (in Hec)	Purpose
1	2	3	4	5	6	7
Anondabazar	Central Catchment R.F	5/200	4928/P	61.78	25.00	Settlement of Bru, Migrants
		Total :-		61.78	25.00	

No patta has been issued under the RoFR Act. 2006 of the following Schedule land.

District Magistrate & Collector
North Tripura District, Dharmanagar

(FORM-II)

(For Projects other than Liner Project)

Government of Tripura

Office of the District Magistrate & Collector
North Tripura District, Dharmanagar.

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt.) dated, 3rd August 2009 and vide F.No.11-73/2014-FC dated 13.05.2014 wherein the MoEF issued guidelines on submission of evidence for having initiated and completed the process of settlement of rights under the Forest Rights Act, 2006(FRA for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that **25.00** Hectares of forest land of Kanchanpur Sub-Division, North Tripura District, which are indicated in Annexure -"A" proposed to be diverted for Bru Re-settlement location i.e Anandabazar under Kanchanpur Sub-Division, North Tripura District, Dharmanagar in the state of Tripura.

It is further certified that,

(d) The complete process of identification and settlement of rights under the FRA has been carried out for the entire **25.00** Hectares of forest land proposed for diversion. A copy of records of all consultation and meetings of the forest rights Committee(s), Gram Sabha(s), Sub-Division level Committee(s), District level Committee are enclosed as annexure "A", "B", "C"

(e) The proposal for such diversion (with full details of the project and its implication, in vernacular/ local language have been placed before each concerned Gram Sabha of Forest dwellers who eligible under the FRA.

(f) The each of Gram Sabha has certified that all formalities/ process under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measure, if any , having understood the purpose and details of proposed diversion, A copy of certificate issued by the Gram Sabha of village is enclosed as annexure-"B".

(g) The discussion and decision on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabha present.

(h)The diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Gram Sabha have been given their consent to it.

(i) The rights of primitive Tribal Groups and pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.


30/7/2020

District Magistrate & Collector
North Tripura District, Dharmanagar

District Magistrate & Collector
North Tripura, Dharmanagar

-70-

**Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar**

No.F.7 (2-30)/DM(N)/REV/2012/ 540 - 42 (c)

Dated, 30/09/2020.

Certificate

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **25.00 hectore** of forest land proposed to be diverted in forest of Central Catchment R.F Mouja under Anandabazar T.K. for Bru Re-settlement location i.e **Anandabazar** (purpose for diversion of forest land) in the district falls within the jurisdiction of Kanchanpur Sub-Division under North Tripura District, village(s) Khakchang A.D.C village in Dasda & Anandabazar Tehsil (Mouja- Central Catchment R.F). It is further certified that,

(a) the complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **25.00 hectore** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as attachment I to attachment III.

(b) the proposal for such diversion (with full details of the project and its implications, Vernacular / local language) have been placed before each concerned Gram Sabha or forest dwellers, who are eligible under the FRA, 2006.

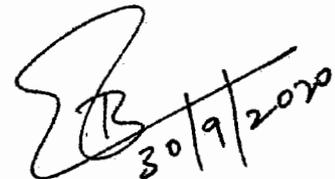
(c) each of the concerned Gram Sabha(s), has certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha(s) of Khakchang A.D.C village(s) is enclosed as attachment I.

(d) the discussion and decisions on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabhas present;

(e) the diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

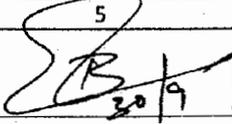
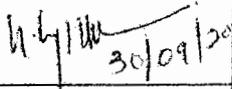
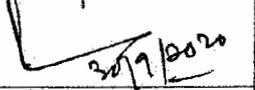
Encl:- As stated above.


30/9/2020
District Magistrate & Collector
North Tripura District, Dharmanagar
District Magistrate & Collector
North Tripura, Dharmanagar

ANNEXURE-C

**ATTENDANCE OF THE MEETING OF DISTRICT LEVEL FOREST RIGHT COMMITTEE
HELD ON 30th SEPTEMBER' 2020 AT 05.30 PM**

**IN THE CONFERENCE HALL OF THE DISTRICT MAGISTRATE & COLLECTOR,
NORTH TRIPURA, DHARMANAGAR.**

SL. NO.	NAME OF THE PARTICIPANT	DESIGNATION	CONTRACT NO.	SIGNATURE
1	2	3	4	5
1	Hagesh Kumar. B	DM & C		 30/9
2	M. VIGNESH.	DFO, NORTH	8131852524	 30/09/2020
3	Hemanti DebBorss.	Deo, North	9402339341	 30/9/2020
4				
5				
6				
7				
8				
9				
10				

Records of decision of the meeting of District Level Committee of North Tripura District, Dharmanagar.

The Members of the District Level Committee, North Tripura District made resolution that the Committee does not have any objection for the diversion of Forest land measuring 25.00 Hectares, the schedule of which is attached, in mouja :- Manuchailengta R.F, Kanchanpur, North Tripura District for Bru Re-settlement under Kanchanpur Sub-Division, North Tripura in the State of Tripura.

2. Further it is also certified that the rights of primitive Tribal's Groups and pre-Agricultural Communities, where applicable, have been specially safeguarded as per section-3-1(e) of the FRA.

3. It is also certified by the committee that total 25.00 Hectore identification and settlement of rights under FRA has been carried for entire forest land proposed for diversion and no forest right was issued on the above noted land.

Signature:-

W. K. / W. 30/09/2020

District Forest Officer
North Tripura District

L 30/9/2020

District Welfare Officer
North Tripura District

[Signature] 30/9/2020

District Magistrate & Collector
North Tripura District, Dharmanagar

**Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar**

**CERTIFICATE IN RESPECT OF NON-ENCUMBRANCE IN PERSPECTIVE OF R.o.F.R ACT, 2006
IN MOUJA-, MANUCHAILENGTA R.F**

Certified that forest land measuring **25.00** Hectares, land Schedule of which are indicated in Annexure -"C" under Kanchanpur Sub-Division, North Tripura District proposed to be diverted for Bru Re-settlement location i.e (1) Nandiram Para under Kanchanpur Sub-Division, North Tripura District is free from any encumbrance and more so from the point of view R.o.F.R Act. 2006.

Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot No.	Area (in acres)	Area (in Hec)	Purpose
1	2	3	4	5	6	7
Manuchailengta	Manuchailengta R.F	2/5	252/P	61.78	25.00	Settlement of Bru, Migrants
Total :-				61.78	25.00	

No patta has been issued under the RoFR Act. 2006 of the following Schedule land.

District Magistrate & Collector
North Tripura District, Dharmanagar

(FORM-II)

(For Projects other than Liner Project)

Government of Tripura

Office of the District Magistrate & Collector
North Tripura District, Dharmanagar.

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt.) dated, 3rd August 2009 and vide F.No.11-73/2014-FC dated 13.05.2014 wherein the MoEF issued guidelines on submission of evidence for having initiated and completed the process of settlement of rights under the Forest Rights Act, 2006(FRA for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that **25.00** Hectares of forest land of Kanchanpur Sub-Division, North Tripura District, which are indicated in Annexure -"A" proposed to be diverted for Bru Re-settlement location i.e Manuchailengta under Kanchanpur Sub-Division, North Tripura District, Dharmanagar in the state of Tripura.

It is further certified that,

(a) The complete process of identification and settlement of rights under the FRA has been carried out for the entire **25.00** Hectares of forest land proposed for diversion. A copy of records of all consultation and meetings of the forest rights Committee(s), Gram Sabha(s), Sub-Division level Committee(s), District level Committee are enclosed as annexure "A", "B", "C"

(b) The proposal for such diversion (with full details of the project and its implication, in vernacular/ local language have been placed before each concerned Gram Sabha of Forest dwellers who eligible under the FRA.

(c) The each of Gram Sabha has certified that all formalities/ process under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measure, if any, having understood the purpose and details of proposed diversion, A copy of certificate issued by the Gram Sabha of village is enclosed as annexure-"B".

(d) The discussion and decision on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabha present.

(e)The diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Gram Sabha have been given their consent to it.

(f) The rights of primitive Tribal Groups and pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.

District Magistrate & Collector
North Tripura District, Dharmanagar

District Magistrate & Collector
North Tripura, Dharmanagar

- 45 -
Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

No.F.7 (2-30)/DM(N)/REV/2012/ 540-42 (D)

Dated, 30/09/2020.

Certificate

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **25.00 hector** of forest land proposed to be diverted in forest of Manuchailengta Mouja under Dasda T.K. for Bru Re-settlement location i.e **Manuchailengta** (purpose for diversion of forest land) in the district falls within the jurisdiction of Kanchanpur Sub-Division under North Tripura District, village(s) Manuchailengta A.D.C village in Dasda & Dasda Tehsil (Mouja- Manuchailengta R.F). It is further certified that,

(a) the complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **25.00 hector** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as attachment I to attachment III.

(b) the proposal for such diversion (with full details of the project and its implications, Vernacular / local language) have been placed before each concerned Gram Sabha or forest dwellers, who are eligible under the FRA, 2006.

(c) each of the concerned Gram Sabha(s), has certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha(s) of Manuchailengta A.D.C village(s) is enclosed as attachment I.

(d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabhas present;

(e) the diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

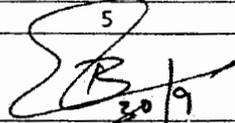
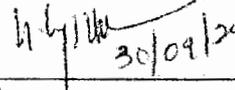
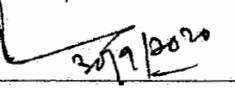
Encl:- As stated above.


30/9/2020
District Magistrate & Collector
North Tripura District, Dharmanagar
~~District Magistrate & Collector~~
~~North Tripura, Dharmanagar.~~

ANNEXURE-C

**ATTENDANCE OF THE MEETING OF DISTRICT LEVEL FOREST RIGHT COMMITTEE
HELD ON 30th SEPTEMBER' 2020 AT 05.30 PM**

**IN THE CONFERENCE HALL OF THE DISTRICT MAGISTRATE & COLLECTOR,
NORTH TRIPURA, DHARMANAGAR.**

SL. NO.	NAME OF THE PARTICIPANT	DESIGNATION	CONTRACT NO.	SIGNATURE
1	2	3	4	5
1	Nagesh Kumar. B	DM & C		 30/9
2	H. VIGNESH	DFO, NORTH	8131852524	 30/09/2020
3	Hemanta Deb Boruah	Deso, North	940233934)	 30/9/2020
4				
5				
6				
7				
8				
9				
10				

277
Annexure-"C"

Records of decision of the meeting of District Level Committee of North Tripura District, Dharmanagar.

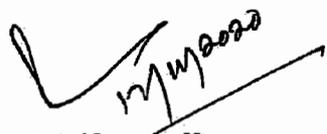
The Members of the District Level Committee, North Tripura District made resolution that the Committee does not have any objection for the diversion of Forest land, measuring **25.00 Hectares**, the schedule of which is attached, in mouja :- **Gachirampara**, Kanchanpur under North Tripura District for Bru Re-settlement under Kanchanpur Sub-Division, North Tripura District in the State of Tripura.

2. Further it is also certified that the rights of primitive Tribal's Groups and pre-Agricultural Communities, where applicable, have been specially safeguarded as per section-3-1(e) of the FRA.

3. It is also certified by the committee that total **25.00 Hector** identification and settlement of rights under FRA has been carried for entire forest land proposed for diversion and no forest right was issued on the above noted land.

Signature:-


District Forest Officer
North Tripura District


District Welfare Officer
North Tripura District


12/10/2020
District Magistrate & Collector
North Tripura District, Dharmanagar

Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

**CERTIFICATE IN RESPECT OF NON-ENCUMBRANCE IN PERSPECTIVE OF R.o.F.R ACT, 2006
IN MOUJA-, Gachiram Para R.F**

Certified that forest land measuring 25.00 Hectares, land Schedule of which are indicated in Annexure -"C" under Kanchanpur Sub-Division, North Tripura District proposed to be diverted for Bru Re-settlement location i.e Gachirampara under Kanchanpur Sub-Division, North Tripura District is free from any encumbrance and more so from the point of view R.o.F.R Act. 2006.

Name of Re-settlement Location under Kanchanpur Sub-Division	Name of Mouja	Khatian No.	Plot No.	Area (in acres)	Area (In Hec)	Purpose
1	2	3	4	5	6	7
Gachirampara	Gachiram Para	3/93	2513/p	0.80	25.00	Settlement of Bru, Migrants
		3/94	2514/p	2.10		
		3/94	2515/p	2.80		
		3/94	2516/p	2.65		
		3/88	2532/p	0.50		
		3/88	2533/p	2.30		
		3/88	2534/p	2.00		
		3/88	2535/p	0.86		
		3/89	2538/p	2.85		
		3/89	2539/p	0.20		
		3/89	2543/p	0.30		
		3/60	3112/P	2.80		
		3/59	3113/P	4.60		
		3/66	3129/p	0.40		
		3/61	3131/p	0.70		
		3/62	3132/p	0.50		
		3/66	3133/p	4.65		
		3/60	3134/p	4.75		
		3/64	3135/p	0.71		
		3/57	3137/P	1.70		
		3/63	3141/p	2.30		
		3/94	3164/P	3.40		
		3/89	3165/p	2.78		
3/62	3247/p	3.10				
3/61	3248/p	2.16				
3/59	3249/p	1.80				
3/58	529/p	8.07				

No patta has been issued under the RoFR Act. 2006 of the following Schedule land.

District Magistrate & Collector
North Tripura District, Dharmanagar

Government of Tripura
Office of the District Magistrate & Collector
North Tripura District, Dharmanagar

No.F.7 (2-30)/DM (N)/REV/2012/ 610 .

Dated, 12/10/2020.

Certificate

In compliance of the Rule 6(3)(e), of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **25.00 hector** of forest land proposed to be diverted in forest of Gachiram Para Mouja under Anandabazar T.K. for Bru Re-settlement location i.e **Gachirampara (purpose for diversion of forest land)** in the district falls within the jurisdiction of Kanchanpur Sub-Division under North Tripura District, village(s) Gachirampara A.D.C village in Anandabazar Tehsil (Mouja- Gachirampara). This is issued in response to the corrected minutes of Sub-Divisional Level Forest Right Committee, Kanchanpur as conveyed vide No.F.5(3-1)/skr/2020/3271 dated, 18/09/2020 and is partial modification of earlier certificate as issued vide No. No.F.7 (2-30)/DM(N)/REV/2012/ 540-42 (E), Dated: 30/09/2020.

(a) the complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **25.00 hector** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s), Sub- Division Level Committee(s) and the District Level Committee are enclosed as attachment I to attachment III.

(b) the proposal for such diversion (with full details of the project and its implications, Vernacular / local language) have been placed before each concerned Gram Sabha or forest dwellers, who are eligible under the FRA, 2006.

(c) each of the concerned Gram Sabha(s), has certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha(s) of Gachirampara A.D.C village(s) is enclosed as attachment I.

(d) the discussion and decisions on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabhas present;

(e) the diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.

(f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

Encl: - As stated above.



District Magistrate & Collector
North Tripura District, Dharmanagar